Memorandum of the Central Trade Unions submitted in the meeting of Hon'ble Minister for Labour and Employment with the representatives of Central Trade Union Organizations held on 24.06.2014.

(c) to (e) Rule No. 25 of the Minimum Wages (Central) Rules, 1950 framed under the Minimum Wages Act, 1948 provides extra wages for overtime stating that when a worker works in an employment for more; than nine hours on any day or for more than forty-eight hours in any week, he is entitled to wages double the ordinairy rate of waiges in the case off scheduled employments except Agriculture. In Agriculture, he is entitled to wages at one and a half times the ordinary rate of wages.

## Children released from child labour

†2725. SHRI RAM NATH THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that minors in the country are being forced to work beyond their physical capacity, if so, the details thereof; and
- (b) whether action has been taken against those responsible for child labour in the country, if so, the number of children got released from clutches of child labour and the details of action taken during the last two years?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The number of main workers in the age group of 5-14 years in the country is 43.53 lakh as per 2011 Census. Details of number of main workers in the age group of 5 to 14 years as per 2011 Census, State-wise are given in Statement (See below).

(b) Government is following a multi-pronged strategy for elimination of child labour. It comprises of statutory and legislative measures, rehabilitation and universal elementary education along with convergence with other schemes for socio economic development. Child Labour (Prohibition & Regulation) Act, 1986 prohibits the employment of children below 14 years of age in certain occupations and processes and regulates the working conditions of children in employment where they are not prohibited. As per the information received from the States/UTs, during the last two years, more than 4 lakh inspections have been carried out, 4,020 prosecutions have been launched and 1261 convictions have been obtained under Child Labour (Prohibition & Regulation) Act, 1986.

Government is implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child labour rescued/withdrawn from work. As per the information received from District NCLP I Societies more than 1.7 lakh children have been rescued/withdrawn from work, rehabilitated and mainstreamed into formal education system under NCLP Scheme during the last two years.

Further Government has amended the Child Labour (Prohibition & Regulation) Act, 1986 to prohibit employment of children below 14 years of age in all occupations and processes. The amendment also prohibits employment of adolescents in hazardous occupations and processes.

State-wise details of main workers in the age group of 5-14 years as per Census 2011

Sl. No. Name of States/UTs		No. of main workers in the age group of 5-14 years
1	2	3
1.	Andaman and Nicobar Island	999
2.	Andhra Pradesh **	404851
3.	Arunachal Pradesh	5766
4.	Assam	99512
5.	Bihar	451590
6.	Chandigarh U.T.	3135
7.	Chhattisgarh	63884
8.	Dadra and Nagar Haveli	1054
9.	Daman and Diu U.T.	774
10.	Delhi U.T.	26473
11.	Goa	6920
12.	Gujarat	250318
13.	Haryana	53492
14.	Himachal Pradesh	15001
15.	Jammu and Kashmir	25528
16.	Jharkhanad	90996

## Employment to agricultural workers

†2726. SHRI AMAR SHANKAR SABLE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether agricultural workers constitute more than 60 per cent of total workforce in the country;
- (b) if so, the percentage of such agricultural workers who do not get stable employment throughout the year;

<sup>\*\*</sup> Including Telangana.

<sup>†</sup>Original notice of the question was received in Hindi.